

[**Shri Satya Narayan Sinha**
 [See Appendix IV, annexure
 No. 89.]

COFFEE (THIRD AMENDMENT) RULES, 1961

Shri Kanungo: I beg to lay on the Table a copy of the Coffee (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1054, dated the 26th August, 1961, under sub-Section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3225/61.]

AMENDMENT TO DELHI MOTOR VEHICLES RULES, 1940

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table a copy of Notification No. F.12/57/60 Transport published in Delhi Gazette, dated the 1st June, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3226/61.]

MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1961

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1961 published in Notification No. G.S.R. 1085, dated the 30th August, 1961, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-3227/61.]

ANNUAL REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF VICTORIA MEMORIAL, CALCUTTA, AND ANNUAL REPORT OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following Reports:

(i) Annual Report of the Executive Committee of the Trustees of the Victoria Memo-

rial, Calcutta, for the year ended 31st March, 1960. [Placed in Library. See No. LT-3228/61.]

(ii) Annual Report of the Trustees of the Indian Museum Calcutta, for the year 1959-60. [Placed in Library. See No. LT-3229/61.]

NOTIFICATIONS UNDER BANKING COMPANIES ACT, 1949

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following schemes under sub-section (11) of Section 45 of the Banking Companies Act, 1949:

(i) Scheme for the reconstruction of the Rayalaseema Bank Limited and its amalgamation with the Indian Bank Limited published in Notification No. S.O. 2034, dated the 25th August, 1961.

(ii) Scheme for the reconstruction of the Pie-Money Bank (Private) Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2037, dated the 26th August, 1961.

(iii) Scheme for the reconstruction of the Moolky Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2039, dated the 26th August, 1961.

(iv) Scheme for the reconstruction of the Tezpur Industrial Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2089, dated the 28th August, 1961.

(v) Scheme for the reconstruction of the G. Raghunathmull Bank Limited and its amalgamation with the Canara Bank Limited published in Notification No. S.O. 2092, dated the 28th August, 1961.

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(vi) Scheme for the reconstruction of the Merchant Bank Limited and its amalgamation with the Tanjore Permanent Bank Limited published in Notification No. S.O. 2098, dated the 29th August, 1961.

(vii) Scheme for the reconstruction of the Cuttack Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2100, dated the 29th August, 1961.

(viii) Scheme for the reconstruction of the Satara Swadeshi Commercial Bank Limited and its amalgamation with the United Western Bank Limited published in Notification No. S.O. 2108, dated the 1st September, 1961. [Placed in Library. See No. LT-3238/61.]

passed by the Lok Sabha at its sitting held on the 31st August, 1961.'

(ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1961, agreed without any amendment to the Representation of the People (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 4th September, 1961.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th September, 1961, passed the following motion:

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from the membership of the Rajya Sabha and resolves that Shri Lokenath Misra be nominated to the said Joint Committee to fill the vacancy."

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES

Pandit Thakur Das Bhargava (Hissar): I beg to lay on the Table the minutes of the Twenty-first sitting of the Committee on Government Assurances held during the Fourteenth Session.

12.55 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1961 agreed without any amendment to the Indian Penal Code (Amendment) Bill, 1961, which was

PUBLIC ACCOUNTS COMMITTEE

THIRTY-EIGHTH REPORT

Shri Chaturvedi (Etah): I beg to present the Thirty-eighth Report of the Public Accounts Committee on the Appropriation Accounts (P & T) 1959-60 and Audit Report, 1961.

**STATEMENT RE:
COLLAPSE OF BRIDGE OVER
TEESTA**

The Deputy Minister of Defence (Shri Raghuramaiah): The statement